

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 17525/2025

[Arising out of impugned final judgment and order dated 10-09-2025 in CRLMC No. 6388/2025 passed by the High Court of Delhi at New Delhi]

AMITA SACHDEVA

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI & ORS.

Respondent(s)

(IA No. 278417/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 287689/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 278418/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :

Mr. Makrand D. Adkar, Adv.  
Mr. Shantanu M. Adkar, Adv.  
Ms. Mallika Parmar, AOR

For Respondent(s) :

Mr. Gaurav Agarwal, Sr. Adv.  
Mr. Rony Oommen John, AOR  
Mr. Shivam Batra, Adv.  
Mr. Piyush Swami, Adv.  
Mr. Amay Bahri, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1) In the facts and circumstances of the case, at this stage, we are not inclined to entertain the present special leave petition. Accordingly, the special leave petition is dismissed. Pending application(s), if any, shall stand disposed of.

(NIDHI AHUJA)  
AR-cum-PS

(NAND KISHOR)  
ASSISTANT REGISTRAR